



\$~24, 25, 27, 30, 32 & 33

* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ CRL.REV.P. 228/2017

HANSRAJ BANSAL

..... Petitioner

Through

Mr. Kumar Nikhil and Mr. Ravish
Roshan, Advs.

versus

STATE & ANR.

..... Respondents

Through

Ms. Meenakshi Dahiya, Addl. PP for
the State
Mr. Prince Arora, Adv. for R-2

+ CRL.REV.P. 229/2017

HANSRAJ BANSAL

..... Petitioner

Through

Mr. Kumar Nikhil and Mr. Ravish
Roshan, Advs.

versus

STATE & ANR.

..... Respondents

Through

Ms. Meenakshi Dahiya, Addl. PP for
the State
Mr. Prince Arora, Adv. for R-2

+ CRL.REV.P. 233/2017

HANSRAJ BANSL

..... Petitioner

Through

Mr. Kumar Nikhil and Mr. Ravish
Roshan, Advs.

versus

STATE & ANR.

..... Respondents

Through

Ms. Meenakshi Dahiya, Addl. PP for
the State



+ CRL.REV.P. 236/2017
HANSRAJ BANSAL Petitioner
Through Mr. Kumar Nikhil and Mr. Ravish Roshan, Advs.
versus
STATE & ANR. Respondents
Through Ms. Meenakshi Dahiya, Addl. PP for the State
Mr. Prince Arora, Adv. for R-2

+ CRL.REV.P. 238/2017
HANSRAJ BANSAL Petitioner
Through Mr. Kumar Nikhil and Mr. Ravish Roshan, Advs.
versus
STATE & ANR. Respondents
Through Ms. Meenakshi Dahiya, Addl. PP for the State
Mr. Prince Arora, Adv. for R-2

+ CRL.REV.P. 239/2017
HANSRAJ BANSAL Petitioner
Through Mr. Kumar Nikhil and Mr. Ravish Roshan, Advs.
versus
STATE & ANR. Respondents
Through Ms. Meenakshi Dahiya, Addl. PP for the State



Mr. Prince Arora, Adv. for R-2

CORAM:
HON'BLE MR. JUSTICE SANJEEV SACHDEVA

ORDER

% **20.05.2019**

Crl. M.A. 10831/2019 (cancellation of NBWs) in Crl. Rev. P. 228/2017

Crl. M.A. 10739/2019 (cancellation of NBWs) in Crl. Rev. P. 229/2017

Crl. M.A. 10742/2019 (cancellation of NBWs) in Crl. Rev. P. 233/2017

Crl. M.A. 10741/2019 (cancellation of NBWs) in Crl. Rev. P. 236/2017

Crl. M.A. 10740/2019 (cancellation of NBWs) in Crl. Rev. P. 238/2017

Crl. M.A. 10743/2019 (cancellation of NBWs) in Crl. Rev. P. 239/2017

Learned counsel appearing for the applicants submits that the applicants were not aware of the pendency of the present proceedings and were not served with the summons or the Bailable Warrant and as such could not enter appearance before this Court.

Applicants – Abdul Ahad and Sarfaraj are present in person in Court. They undertake that they shall appear before the Court as and when so directed by the Court. The undertaking is accepted.

In view of their appearance in the Court today and the undertaking given today, the Non Bailable Warrants are recalled. Let copy of the paper book be furnished to learned counsel appearing for respondent no. 2 within two days.



List for consideration on 19.09.2019.

In the meantime, digital copy of the trial court record be requisitioned.

Order *Dasti* under signatures of Court Master.

SANJEEV SACHDEVA, J

MAY 20, 2019

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